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O.A. No. 412/2011

13.4.2012.

Hon'ble Sri S. P. Singh, Member (A)

For applicant Sri A. Nigam.

For respondents Sri S. K. Awasthi.

The Office has reported that CA has not been filed. The learned counsel for the applicant submits that he has received a copy of the counter affidavit. Learned counsel for the respondents submits that he would be filing it during the course of the day. Learned counsel for the applicant seeks two weeks time to file RA. Time as sought for is granted.

List it on 4.5.12.

S.P.S.
Member (A)

vidya

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O.A.No.412/2011

Dated:-04.05.2012.

Hon'ble Sri. S.P. Singh, Member (A)

List revised.

It is 12.20 P.M. Nobody is present on behalf of the applicant nor the applicant counsel is present. Sri S.K. Awasthi, learned counsel for respondent is present.

It appears that the applicant has lost interest in pursuing the case.

The O.A. is accordingly dismissed in default and for non-prosecution.

S.P.S.
Member (A)

Amit/-

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06.7.12

Written 17.8.12

D. B. S.

17.8.12. Life on 05-10-12.

B.O.T.

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M.P. No. 1337/2012
application for recall
of order has been filed
by counsel for applicant
on 2.7.2012.
submitted on 6.7.12